BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 268/2021

IN THE MATTER OF:

Jahangir .....Applicant

Versus

State of Haryana and others .....Respondents

ACTION TAKEN REPORT OF MR. A.K. SINGH, ADDITIONAL CHIEF SECRETARY TO GOVERNMENT HARYANA, MINES & GEOLOGY DEPARTMENT, ON BEHALF OF THE STATE OF HARYANA.

RESPECTFULLY SHOWETH:

1. That the above titled Original Application is pending before this Tribunal and is fixed for 23 January 2023.
2. That a letter application dated 31 May 2021 was addressed by the applicant herein to the Station House Officer, PS-Pratap Nagar, District, Yamunanagar alleging illegal mining by M/s Star Mines (mining contractor at Village Bartha Korsi, Saharanpur, Uttar Pradesh) in the territory of village Bailgarh, Yamuna Nagar, Haryana. This letter application dated 31 May 2021 was submitted to this Hon'ble Tribunal also, which was registered as the O.A No.268/2021.
3. That taking note of the present O.A, this Hon'ble Tribunal vide order dated 27 October 2021 sought report from the Joint Committee of

officers from both the States, i.e., State of Uttar Pradesh and State of Haryana. In compliance of said order, a report was filed by the Joint Committee. The said report was considered on 12 August 2022 and this Hon'ble Tribunal vide order dated 12 August 2022 was pleased to pass an order and issued directions to the Chief Secretaries of both the States, i.e., the State of Haryana and Uttar Pradesh, to take appropriate criminal, civil as well as other action against illegal mining conducted in this case and submit action taken reports. It was also directed to take appropriate action against the concerned erring officials who have tried to cover up the act of illegal mining resulting in diversion of river flow by not taking appropriate action against the erring and guilty persons.

4. That to comply with the order of this Tribunal, a meeting was convened under the Chairmanship of the Chief Secretary, Haryana on 30 September 2022 with the Departments of Mines and Geology and the Haryana State Pollution Control Board along with Deputy Commissioner, Yamuna Nagar. In the meeting, the Deputy Commissioner was asked to give factual report qua illegal mining on Khasra No 19//20 and 20//13 of Village Bailgarh along with action taken in the case.

5. That the Deputy Commissioner, Yamuna Nagar submitted his report dated 07 October 2022 wherein he has stated that fresh inspection of Khasra No. 19//20 and 20//13 was jointly conducted on 30 September 2022 by the Mining Department and the Revenue Department but due to excessive flow of water, the team could not reach the site in question as same was across the river. He has further stated that an FIR No. 163 dated 03 June 2021 was registered under section 379 of

IPC and section 21(4) (A) of the Mines and Mineral Development & Regulations Act, 1957 at Police Station, Partap Nagar, Yamuna Nagar.

6. That the Department of Mines and Geology has informed that Khasra No. 19//20 and 20//13 where illegal mining was reported is just at the border of Haryana and U.P. and is in the middle of river Yamuna. On account of illegal mining identified in Khasra No. 19//20 and 20//13 of village Bailgarh, action was taken by registering an FIR No. 163 dated 03 June 2021 under section 379 of IPC and section 21(4) (A) of Mines and Mineral Development & Regulations Act, 1957 at Police Station Partap Nagar, Yamuna Nagar. The matter in said FIR is under investigation. Copy of FIR No. 163 dated 03 June 2021 is enclosed herewith as **Annexure R/1**.

The area of these Khasra numbers is adjacent to the contract/leased area of the contractor of Uttar Pradesh State, i.e., M/s Star Minerals. The google image showing distance between illegal mined site in question (Khasra No.19//20 and 20//13) and the contract area of M/s Star Minerals is 300 mtr. In the latest report dated 11 October 2022, the Deputy Commissioner, Yamuna Nagar, has reported that as per report dated 10 October 2022 of Superintendent of Police, Yamuna Nagar, an inquiry was conducted by DSP, Bilaspur regarding the said FIR No. 163 dated 03 June 2021. As per report of DSP, Bilaspur's (report No. 1090 dated 07 October 2022) disciplinary action has been recommended against the Investigation Officer of the case namely ASI Sh. Shamsher Singh No. 410, Yamuna Nagar for lapse in conducting due and proper investigation in the matter. Accordingly, a departmental inquiry has been marked to DSP, Radaur against the said ASI, Sh. Shamsher Singh No. 410. In addition, to

expedite the investigation, a Special Investigation Team (SIT) comprising of DSP, Bilaspur and SHO, Pratap Nagar has been now constituted by the Superintendent of Police, Yamuna Nagar on 10.10.20222 (copy enclosed). The direction has been issued for expeditious investigation and taking the action to its logical & legal end.

7. That further as per report received from HSPCB vide letter dated 17 January 2023, no complaint had been received in the past regarding illegal mining in respect of Khasra No. 19//20 and 20//13 (where the illegal mining had happened as per the complaint) by M/s Star Minerals. It has also been reported that HSPCB had not granted CTE/CTO to any unit for doing mining in Khasra No. 19//20 and 20//13 situated at Village – Bailgarh, District - Yamuna Nagar. M/s Star Minerals has been allotted the mining quarry by the Mining Department of Government of Uttar Pradesh. Illegal mining has been confirmed in Para No.3 of the Report of Joint Committee but it is also mentioned that due to the flow of water in the River, the quantum of mining undertaken could not be ascertained. Thus, it is difficult to assess the Environmental Compensation in the absence of quantum of mining.

To summarise, investigation in FIR No. 163 dated 03 June 2021 should have been taken to its logical end but it could not be done. On account of this lapse, a departmental inquiry is being conducted against the Inquiry Officer of the case, i.e., ASI, Sh. Shamsher Singh No. 410. Further, to expedite the investigation in the case, a Special Investigation Team (SIT) of DSP, Bilaspur and SHO, Pratap Nagar has been constituted by the Superintendent of Police, Yamuna Nagar

The direction has been issued for expeditious investigation and taking the action to its logical end.

In view of the above explained circumstances, the present status report is being submitted before this Hon'ble Tribunal, the same may kindly be taken on record in compliance of order dated 12 August 2022 passed by this Hon'ble Tribunal.

22.02.23

Place: Chandigarh
Dated: 21.01.2023

(A.K. Singh)
Addl. Chief Secretary to Govt. Haryana,
Mines & Geology Department,
on behalf of the State of Haryana

Annexure R/1

HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

1. **District (ज़िला):** YAMUNA NAGAR **P.S. (थाना):** PRATAP NAGAR **Year (वर्ष):** 2021

   FIR No. (प्र.सू.रि. सं.): 0163 **Date (दिनांक):** 03/06/2021 23:54

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	379
2	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)(A)

3. (a) **Occurrence of offence (अपराध की घटना):**

   1 **Day (दिन):** Thursday **Date from (दिनांक से):** 03/06/2021 **Date To (दिनांक तक):** 03/06/2021

   Time Period (समय अवधि): **Time From (समय से):** 00:00 hrs **Time To (समय तक):** 23:00 hrs

   (b) **Information received at P.S. (थाना जहां सूचना प्राप्त हुई):** **Date (दिनांक):** 03/06/2021 **Time (समय):** 23:44 hrs

   (c) **General Diary Reference (रोजनामचा संदर्भ):** **Entry No. (प्रविष्टि सं.):** 019 **Time (समय):** 03/06/2021 23:44 hrs

4. **Type of Information (सूचना का प्रकार):** Written

HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

5. Place of Occurrence
(घटनास्थल):

1. (a) **Direction and distance from P.S. (थाना से दूरी और दिशा):** SOUTH, 14.00 Km(s) **Beat No. (बीट सं.):** 21

(b) **Address (पता):** रकबा गांव बेलगढ,

(c) **In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):**

District (State) (जिला (राज्य)):

HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

6. **Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):**

(a) **Name (नाम):** NIRAJ KUAMR

(b) **Father's/Husband's Name (पिता/पति का नाम):**

(c) **Date/Year of Birth (जन्म तिथि / वर्ष):** 1983 (d) **Nationality (राष्ट्रीयता):** INDIA

(e) **UID No. (यूआईडी सं.):**

(f) **Passport No. (पासपोर्ट सं.):**

Date of Issue (जारी करने की तिथि): **Place of Issue (जारी करने का स्थान):**

(g) **Occupation (व्यवसाय):**

(h) **Address (पता):**

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अभियंता, यमुनानगरYAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अभियंता, यमुनानगरYAMUNA NAGAR, HARYANA, INDIA

(i) **Phone number (दूरभाष सं.):** **Mobile (मोबाइल सं.):**

7. **Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):**

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)

HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Type (सम्पत्ति के प्रकार)	Sub Type (उप प्रकार)	Value(In Rs/-) (मूल्य (रु में))
1	OTHERS	OTHER CONVEYANCE	.00

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

इस समय एस0आई0 शमशेर सिंह थाना प्रतापनगर हाजिर थाना हूँ जो एक पत्र क्रमांक/खनन/ य़मुनानगर/-2507 दिनांक- 03.06.2021 बजरिया डाक थाना में प्राप्त हुआ जो जैल है - प्रेषक, सहायक खनन अभियंता, खान एंव भू – विज्ञान विभाग, यमुनानगर । सेवा में, थाना प्रबन्धक प्रतापनगर । क्रमांक /खनन/ य़मुनानगर/-2507 दिनांक- 03.06.2021 विषयः- गाँव बेलगढ मे यमुना नदी मे उत्तर प्रदेश के ठेकेदारो द्वारा अवैध खनन करने पर कानूनी कार्यवाही करने बारे । उपरोक्त विषय के संदर्भ मे आपको अवगत कराया जात है कि जहांगीर पुत्र दीन मोहम्मद म0 न0 656 ओल्ड हमीदा यमुनानगर हरियाणा द्वारा एक शिकायत कार्यालय मे दी गई (प्रति सलग्न) । जिसमे बताया कि यूपी के खनन ठेकेदारो द्वारा हरियाणा की सीमा मे आकर बेलगढ मे यमुना नदी मे अवैध खनन किया जा रहा है जिस पर कार्यालय के फिल्ड स्टाफ द्वारा 03.06.2021 को मौका निरिक्षण किया गया (रिपोर्ट सलग्न) । जिसमे पाया गया कि गांव बेलगढ के यमुना नदी क्षेत्र मे पोकलेन एंव डम्फर खनन करते हुए दिखाई दिए । जब फिल्ड स्टाफ मौके पर पोकलेन एंव डम्फर पकडने के लिए पास जाने लगे तो सभी वाहन यमुना नदी पार कर उत्तर प्रदेश की सीमा मे चले गए, ताकि टीम पकड न सके व अवैध खनन की कार्यवाही से बच सके । इसलिए आपसे अनुरोध है कि उपरोक्त शिकायत पर जांच कर आवश्यक/उचित कानूनी कार्यवाही करने की कृपा करे व इसके अतिरिक्त आपसे अनुरोध है कि इस क्षेत्र मे गस्त बढाई जाए व अवैध खनन मे संलिप्त पाए जाने वाले वाहनो /मशीनो को पकड कर थाने मे बन्द किया जाए जिससे कि अवैध खनन पर अंकुश लगाया जा सके । यह आपको आगामी कार्यावाही हेतू प्रेषित है । सलग्नः- उपरोक्त । SD NIRAJ KUAMR सहायक खनन अभियंता खान एंव भू-विज्ञान विभाग यमुनानगर । पृ0 क्रमांक /खनन/ य़मुनानगर/- दिनांक- इसकी एक प्रति निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतू प्रेषित है-1. उपायुक्त, यमुनानगर। 2. पुलिस अधीक्षक यमुनानगर SD NIRAJ KUAMR सहायक खनन अभियंता खान एंव भू-विज्ञान विभाग यमुनानगर अज थाना – पत्र उपरोक्त थाना में प्राप्त होने पर जुर्म जेर धारा 21.4(1) माईनिग एक्ट वा 379 IPC का होना पाया जाने पर मु0न0 163 दिनांक 03.06.2021 धारा 21.4(1) माईनिग एक्ट वा 379 IPC थाना प्रतापनगर दर्ज रजिस्टर किया जाकर प्रतियां FIR कम्पयुटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी । नकल मिशल पुलिस मय असल दरखास्त चाक करके रखी गई जो मुकमदा हजा की तफतीश आईन्दा अमल मे लाई जाएगी । इन्द्राज रिकार्ड विधी पुर्व अनुसार किया गया ।

HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

13. **Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) **Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):** **or (या)** **Rank (पद):** SI (Sub-Inspector)

(2) **Directed (Name of I.O.) (जांच अधिकारी का नाम):**
samsher singh

No. (सं.): 410ynr **to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)**

Directed (Mobile No. of I.O.) (जांच अधिकारी का मोबाइल नंबर): 919416119897

(3) **Refused investigation due to (जांच के लिए):** **or (के कारण इंकार किया या)** **District (ज़िला):**

(4) **Transferred to P.S. (थाना):**

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

14. **Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)**

Name (नाम): PIRTHVI SINGH

HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

Rank (पद): SI (Sub-Inspector)

No. (सं.): 641YNR

15. **Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):**

कार्यालय पुलिस अधीक्षक, यमुनानगर (हरियाणा)
दूरभाष-01732-268208 (का0), 01732-231305 (फैक्स)
ई.मेल-spynr@hry.nic.in

सेवा में,

उपायुक्त, यमुनानगर।

क्रमांक 3543/R दिनांक 10-10-2022

विषयः— **अभियोग संख्या 163 दिनांक 03.06.2021 धारा 379 भा.द.स. व 21(4)(A) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 थाना प्रताप नगर, जिला यमुनानगर।**

यादीः—

उपरोक्त विषय के सम्बन्ध में इस कार्यालय के पत्र क्रमांक 3464-R दिनांक 30.09.2022 के निरन्तर में।

2 विषयाधीन अभियोग के सम्बन्ध में इस कार्यालय के सन्दर्भाधीन पत्र के अनुसार भेजी गई रिपोर्ट की निरन्तरता में आपको अवगत करवाया जाता है कि उपरोक्त अभियोग के अनुसन्धान की समीक्षा थाना प्रताप नगर के पर्यवेक्षण अधिकारी उप पुलिस अधीक्षक, बिलासपुर द्वारा करवाई गई। उप पुलिस अधीक्षक, बिलासपुर से प्राप्त समीक्षा रिपोर्ट क्रमांक 1090 दिनांक 07.10.2022 के आधार पर उपरोक्त अभियोग के अनुसन्धान में लापरवाही बरतने बारे स0उ0नि0/ई0उ0नि0 शमशेर सिंह नं0 410/यमुनानगर के विरुद्ध इस कार्यालय के आदेश क्रमांक 61443-47 दिनांक 10.10.2022 के अनुसार नियमित विभागीय जांच शुरु करके उप पुलिस अधीक्षक, रादौर को सौंपी गई है।

3 इसके अतिरिक्त उपरोक्त अभियोग के तथ्यात्मक व तीव्र अनुसन्धान हेतु इस कार्यालय के आदेश क्रमांक 3542-R दिनांक 10.10.2022 के अनुसार उप पुलिस अधीक्षक, बिलासपुर व प्रबन्धक थाना प्रताप नगर की एक विशेष अनुसन्धान टीम गठित की गई है।

(मोहित हाण्डा), भा.पु.से.
पुलिस अधीक्षक,
यमुनानगर।